

DIVISION BENCH  
COURT - I

**P-104**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/249(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> MAY 2024**

IN THE MATTER OF	<b>PUNJAB NATIONAL BANK VS SURATGARH BIKANER TOLL ROAD COMPANYPRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Mr. Deep Roy, Adv. ] for the Financial Creditor  
Mr. Debasish Chakraborty, Adv. ]  
Mr. Senhasish Chakraborty, Adv. ]  
  
Mr. Shaunak Mitra, Adv. ] For the Corporate Debtor  
Mr. Kanishk Kejriwal, Adv. ]  
Ms. Neha Somani, PCS. ]

**ORDER**

1. Ld.Counsel on both sides present.
2. Ld. Counsel for the Corporate Debtor states that Reply affidavit has been uploaded in the e-filing portal. He seeks one weeks' time to file hard copy of reply affidavit with the Registry.
3. Let the same be done, no further time will be granted for the same.
4. Rejoinder, if any, be filed by the Financial Creditor within 10 days thereafter.
5. Post the matter for final arguments on **25/06/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ